

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.30**  
**I.A.No.307/2024 in**  
**C.P. (IB)No.11/BB/2023**

**IN THE MATTER OF:**

M/s. Omkara ARC Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Divya Infra Properties Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 24.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Abhishek Wadiyar

**ORDER**

**I.A.No.307/2024:**

1. This Application has been filed by the Resolution Professional, under Section 60 (5) (c) of the IBC, 2016 r/w. Rule 11 of the NCLT Rules, 2016, seeking to take on record the 8<sup>th</sup> Progress Report for the period from 17.02.2024 to 01.03.2024.
2. Heard the Ld. Counsel appearing for the RP.
3. In the circumstances and for the reasons mentioned in the Application, the instant Application is hereby allowed by taking on record the 8<sup>th</sup> Progress Report filed by the RP for the period from 17.02.2024 to 01.03.2024.
4. Accordingly, **I.A.No.307/2024 stands disposed of.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**